

DIVISION BENCH

O-137

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/413(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28th JANUARY, 2021, 10:30 A.M

Name of the Company	OVERTOP MARKETING PRIVATE LIMITED Vs. VEDIC REALITY PRIVATE LIMITED		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel / Authorised Representative appeared through video conference:

- | | | |
|----|----------------------------------|--------------------------------|
| 1. | Ms. Micky Choudhury, Advocate |] For the Operational Creditor |
| 2. | Mr. Sandip Ghosh, Advocate |] |
| 1. | Ms. Urmila Chakraborty, Advocate |] For the Corporate Debtor |
| 2. | Mr. S. K. Kanodia, Advocate | |

ORDER

- Ms. Micky Choudhury, Ld. Counsel for the Operational Creditor is present. Ms. Urmila Chakraborty, Ld. Counsel for the Corporate Debtor is present,.
- Both sides are hereby directed to complete pleadings by exchanging reply and rejoinder *inter se*, if not already done. Parties are hereby also directed to complete uploading process of all documents in e-filing portal and to ensure the defect free status for hearing on the next date. Notes of argument not exceeding two pages in A-4 size paper with additional sheets of citation may be filed at least 2 days before the next date of hearing fixed.
- List this matter on 12/04/2021 for final hearing.

**(Harish Chander Suri)
Member (Technical)**

**(Rajasekhar V.K.)
Member (Judicial)**